(Railway Board)

NOTIFICATION

New Delhi, the 4th February, 1999

G.S.R. 47.—In exercise of the powers conferred by sub-section (1) and clause (g) of sub-section (2) of section 60 read with section 198 and clause (a) of sub-section (2) of section 200 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:—

1. (1) These rules may be called the Indian Railways (Open Lines) General (Amendment) Rules, 1999.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Indian Railways (Open Lines) General Rules, 1976, in Chapter IV in rule 4.08, in sub-rule (1) after clause (b), the following clause shall be inserted, namely:

“(c) The Driver shall observe the sanctioned sectional speed except when either one speedometer in case of electric loco or two speedometers in case of other locomotives are defective. In such cases of defective speedometers both the maximum permissible speed and booked speed of coaching trains shall be reduced by ten per cent from the speed otherwise permissible.”

[No. 97(Safety(A&R))/29/27]

SHANTI NARAIN, Member Traffic and Ex-Officio Secy.

NOTE:—The principal rules were notified vide No. GSR 445(E) dated the 21st July, 1981 and subsequently amended vide No.

(1) GSR 320 dated the 16th April, 1983.
(2) GSR 352 dated the 30th April, 1983.
(3) GSR 514(E) dated the 27th June, 1983.
(4) GSR 476(E) dated 28th June, 1984.
(5) GSR 245 dated the 23rd May, 1992.
(6) GSR 83 dated the 17th February, 1996, and
(7) GSR 101 dated the 23rd May, 1998.